



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Dec/202122/13

DATED: 14/01/2022

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Dec/202122/13 dated 14/01/2022 of Norms Committee - IV for the year 2021-22 was held on 14/01/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	NITISH SURI, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	CHETAN JAGGARWAL, FTDO	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Nitin jain, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000141AM16
RA File Number	039504000143 AM15
Licence No and Date	0310792999/16/01/2015
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 15.11.202.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.01.2021).	

Case No.	2 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000700AM16
RA File Number	039504000046 AM16
Licence No and Date	0310798284/20/08/2015
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 15.11.202.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.01.2021).	

Case No.	3 / NC/4/MEET/Dec/202122/13
Case Status	Case Withdrawn
Party Name	COLORCON ASIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305001380AM19
RA File Number	172404000076 AM16
Licence No and Date	1710006211/24/11/2015
Norms Committee Decision:	

The Committee considered the case in the presence of technical expert and it was noted that the case was approved in meeting number 5/83-ALC1/2020. Hence, the Committee decided to withdraw the case

Case No.	4 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000505AM19
RA File Number	039504000155 AM17
Licence No and Date	0310806207/13/07/2016
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 15.11.202.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.01.2021).	

Case No.	5 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000315AM19
RA File Number	052404000184 AM19
Licence No and Date	0510406992/28/06/2018
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (NL)	

Case No.	6 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022

and Date	
HQ File Number	018305001122AM19
RA File Number	522404000074 AM19
Licence No and Date	5210042896/31/12/2018
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (SK)	

Case No.	7 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	SHREE LAMIPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000814AM19
RA File Number	052404000539 AM19
Licence No and Date	0510409148/02/01/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 15.11.202.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.01.2021).	

Case No.	8 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000141AM20
RA File Number	039504000005 AM20
Licence No and Date	0310829288/28/05/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the hard copy letter issued to the firm dated 15.11.202.Hence, the Committee decided to defer the case. (Reminder letter to be issued on 18.01.2021).	

Case No.	9 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	COLOUR CHROMES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000155AM20
RA File Number	022404000025 AM20
Licence No and Date	0210209217/03/06/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022. 1. Manufacturing process indicating both imported and indigenous items 2. Complete Chemistry for the manufacture of Chrome oxide green giving Molecular weight of reactant and the products of the reaction with indicating yield. 3. A copy of minutes if approved by norms committee for the export of same item, if any. 4. Production of export item vis-a vis consumption of raw materials (both imported and indigenous) for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	10 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	COLORMAX
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000303AM20
RA File Number	322404000031 AM20
Licence No and Date	3210079057/08/08/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022.	

1. Concentration and purity of Chromic Acid solution to export.
2. Complete Chemistry for the manufacture of Chromic Acid Solution giving Molecular weight of reactant and the products of the reaction with indicating yield.
3. A copy of minutes if approved by norms committee for the export of same item, if any.
4. Production of export item vis-a vis consumption of raw materials (both imported and indigenous) for the last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	11 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	SURYA PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000351AM20
RA File Number	082404000081 AM20
Licence No and Date	0810146087/03/09/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 12.11.2021.Hence, the Committee decided to defer the case. (Reminder letter issued on 19.01.2021)	

Case No.	12 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	COLOUR CHROMES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000363AM20
RA File Number	022404000085 AM20
Licence No and Date	0210209418/04/09/2019
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022.

1. Concentration and purity of Chromic Acid solution to export.
2. Complete Chemistry for the manufacture of Chromic Acid Solution giving Molecular weight of reactant and the products of the reaction with indicating yield.
3. A copy of minutes if approved by norms committee for the export of same item, if any.
4. Production of export item vis-a vis consumption of raw materials (both imported and indigenous) for the last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	13 / NC/4/MEET/Dec/202122/13
Case Status	Case Rejected
Party Name	PARAMOUNT MINERALS AND CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000368AM20
RA File Number	039504000527 AM20
Licence No and Date	0310831428/09/09/2019
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against DL issued on 05.10.2020 followed by the 2 nd reminder 25.03.2021 and final reminder on 11.11.2021. Hence, The Committee decided to Reject the case for non-reply.	

Case No.	14 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000426AM20
RA File Number	082404000179 AM20
Licence No and Date	0810146345/15/10/2019
Norms Committee Decision:	

The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (SK)

Case No.	15 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	MEHTA PRINT ARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000500AM20
RA File Number	052404000527 AM20
Licence No and Date	0510412754/03/12/2019
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 09.10.2020 followed by the reminder 15.07.2021Hence, the Committee decided to defer the case. (Reminder letter issued on 19.01.2021).	

Case No.	16 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	UNITED CHEMIE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000667AM20
RA File Number	082404000358 AM20
Licence No and Date	0810147114/30/01/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 26.10.2021.Hence, the Committee decided to defer the case. (Reminder letter issued on 19.01.2021).	

Case No.	17 / NC/4/MEET/Dec/202122/13
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	018305000689AM20		
RA File Number	082404000305 AM20		
Licence No and Date	0810147200/07/02/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
: Product L1090 (Polyoxy Ethylene Lauryl Alcohol Ethoxylate) (NVM Not less than 99.5%)	400000.0 Kg	Lauryl Myristyl Alcohol	0.3242 Kg/Kg
		Ethylene Oxide	0.689 Kg/Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	18 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	018305000691AM20		
RA File Number	082404000344 AM20		
Licence No and Date	0810147202/07/02/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms under:-			
Export Item	Qty	Import Item	Qty
Product 1500 (Polyoxy Ethylene Tallow Amine Ethoxylate (NVM Not less than 99.5%))	200000.0 Kg	Tallow amine	0.2864 Kgs

	Ethylene Oxide	0.7277 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	19 / NC/4/MEET/Dec/202122/13
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000735AM20
RA File Number	092404000578 AM20
Licence No and Date	0910068502/20/02/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to based on information provided by the firm and aking cue from SION A 2866 as ratify the norms as under:-

Export Item	Qty	Import Item	Qty
SELF ADHESIVE PAPER (185 GSM +/- 10%) SEMI GLOSS	1000000.0 SQUARE METER (SQM)	COATED ONE SIDE PAPER C1S 80 GSM +/- 10% VARIOUS WIDTHS	1040000 Sq.Mt
		RELEASE BASE PAPER CCK-87 GSM +/- 10% VARIOUS COLOURS- VARIOUS WIDTHS	1040000 Sq.Mt
		ADHESIVE (55% SOLID +/- 10% WATER BASED	42,000 Kg
		SILICON	Not allowed, as no past consumption data is given and it is also not mentioned in SION.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	20 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	CALIBRE CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	018305000743AM20		
RA File Number	039404000903 AM20		
Licence No and Date	0310835047/25/02/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms under:-			
Export Item	Qty	Import Item	Qty
: CALCIUM IODATE	60000.0 KILOGRAMS (KGS)	SODIUM IODIDE TECHNICAL (95%SODIUM IODIDE)	51000.0 KILOGRAMS (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	21 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000751AM20
RA File Number	322404000135 AM20
Licence No and Date	3210079432/28/02/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022.	
1. % Papain content in export and import items.	
2. COA of import item from foreign suppliers.	
3. COA of export item.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	22 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000762AM20
RA File Number	039404001021 AM20
Licence No and Date	0310835268/06/03/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (NL)	

Case No.	23 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000785AM20
RA File Number	052404000766 AM20
Licence No and Date	0510413910/18/03/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against hard copy letter issued on 12.10.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 19.01.2021)	

Case No.	24 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000794AM21
RA File Number	052404000002 AM21
Licence No and Date	0510413960/04/04/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022. 1. Manufacturing process indicating stage –wise wastage of raw materials (Both imported & indigenous), giving composition of export item. 2. To give moisture content in export and both import items. 3. Complete calculation for the requirement of inputs for the manufacture of export item, providing its technical literature, brochure specification, uses etc. 4. Production of all the raw materials vis-à-vis consumption of raw materials (imported & indigenous) for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	25 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000810AM21
RA File Number	039404001070 AM20
Licence No and Date	0310836009/27/04/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (NL)	

Case No.	26 / NC/4/MEET/Dec/202122/13
Case Status	Case Approved
Party Name	INSECTICIDES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000859AM21
RA File Number	039404000089 AM21

Licence No and Date	0310836411/28/05/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms under:-			
Export Item	Qty	Import Item	Qty
Tricyclazole Technical 95%	1 (KG)	2-HYDRAZINE-4-METHYL BENZOTHAZOLE 98%	1.00 Kg
Tricyclazole 75% WP	1 Kg	2-HYDRAZINE-4-METHYL BENZOTHAZOLE 98%	0.754 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	27 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	HEMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000899AM21
RA File Number	039404000164 AM21
Licence No and Date	0310836655/12/06/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against hard copy letter issued on 12.10.2021 followed by the reminder 28.07.2021 and 2 nd reminder 16.03.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 19.01.2021).	

Case No.	28 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000912AM21
RA File Number	039404000177 AM21

Licence No and Date	0310836764/19/06/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case.	

Case No.	29 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000917AM21
RA File Number	039504000133 AM21
Licence No and Date	0310836835/23/06/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case	

Case No.	30 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	ROHA DYE CHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	018305000919AM21		
RA File Number	039504000188 AM21		
Licence No and Date	0310836892/26/06/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms under:-			
Export Item	Qty	Import Item	Qty
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 87%)	1 Kg	Dimethyl Acetyl Succinate	0.426 Kg/Kg

	Sulphanilic Acid	0.800 Kg/Kg
	Sodium Nitrite	0.315 Kg/Kg
	Caustic Soda	0.170 Kg/Kg
	Soda Ash	0.570 Kg/Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	31 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	ROHA DYE CHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	018305000920AM21		
RA File Number	039504000176 AM21		
Licence No and Date	0310836914/26/06/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms under:-			
Export Item	Qty	Import Item	Qty
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 87%)	1 Kg	Dimethyl Acetyl Succinate	0.426 Kg/Kg
		Sulphanilic Acid	0.800 Kg/Kg
		Sodium Nitrite	0.315 Kg/Kg
		Caustic Soda	0.170 Kg/Kg
		Soda Ash	0.570 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	32 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	ROHA DYE CHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	018305000921AM21		
RA File Number	039504000175 AM21		
Licence No and Date	0310836917/26/06/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms under:-			
Export Item	Qty	Import Item	Qty
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 87%)	1 Kg	Dimethyl Acetyl Succinate	0.426 Kg/Kg
		Sulphanilic Acid	0.800 Kg/Kg
		Sodium Nitrite	0.315 Kg/Kg
		Caustic Soda	0.170 Kg/Kg
		Soda Ash	0.570 Kg/Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	33 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	SUDARSHAN CHEMICAL INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		

HQ File Number	018305000933AM21		
RA File Number	318304000024 AM21		
Licence No and Date	3110067781/01/07/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms under:-			
Export Item	Qty	Import Item	Qty
PIGMENT RED 122 (CI No. 73915)	1 Kg	DIMETHYL SUCCINYLO SUCCINATE (DMSS)	0.790 kG
		PHOSPHORIC ACID	1.123 kG
		PHOSPHOROUS PENTOXIDE	2.025 kG
		P TOLUIDINE (PARA TOLUIDINE)	0.910 kG
		CAUSTIC SODA)	0.409 kG
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	34 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000947AM21
RA File Number	039404000222 AM21
Licence No and Date	0310837059/07/07/2020
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (NL)	

Case No.	35 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	FAITH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000965AM21
RA File Number	082404000091 AM21
Licence No and Date	0810148134/15/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 12.10.2021.Hence, the Committee decided to defer the case. (Reminder letter issued on 19.01.2021).	

Case No.	36 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000978AM21
RA File Number	039404000224 AM21
Licence No and Date	0310837322/22/07/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (NL)	

Case No.	37 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	MESO CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305000982AM21
RA File Number	082404000102 AM21

Licence No and Date	0810148222/24/07/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 12.10.2021.Hence, the Committee decided to defer the case. (Reminder letter issued on 19.01.2021).	

Case No.	38 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305001008AM21
RA File Number	318304000037 AM21
Licence No and Date	3110067808/11/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the Personal Hearing to explain nexus between import and export items. Letter for PH has been issued on 27.01 2022. The Committee decided to defer the case.	

Case No.	39 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	MESO CARBON INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	018305001091AM21		
RA File Number	082404000193 AM21		
Licence No and Date	0810148658/23/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms under:-			
Export Item	Qty	Import Item	Qty
ACTIVATED CARBON	500000.0	ACTIVATED CARBON	500000.0

PELLETS	KILOGRAMS (KGS)	GRANULES	KILOGRAMS (KGS)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	40 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305001110AM21
RA File Number	039404000298 AM21
Licence No and Date	0310838608/01/10/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case	

Case No.	41 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	FORACE POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305001125AM21
RA File Number	052304000203 AM21
Licence No and Date	0510415432/07/10/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm dated 07.06.2021 followed by the reminder 26.10.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 19.01.2021).	

Case No.	42 / NC/4/MEET/Dec/202122/13
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Case Status	Case Approved		
Party Name	CALIMARA MATTERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	018305001127AM21		
RA File Number	039404000308 AM21		
Licence No and Date	0310838783/07/10/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms under:-			
Export Item	Qty	Import Item	Qty
SODIUM PERCHLORATE	1 Kg	SODIUM CHLORATE	0.897 Kg/Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	43 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305001135AM21
RA File Number	082404000220 AM21
Licence No and Date	0810148768/09/10/2020
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (DNM)	

Case No.	44 / NC/4/MEET/Dec/202122/13		
Case Status	Case Deferred		
Party Name	SV PLASTOCHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	018305001143AM21		
RA File Number	318304000080 AM21		

Licence No and Date	3110067880/15/10/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (SK)	

Case No.	45 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305001142AM21
RA File Number	039404000484 AM21
Licence No and Date	0310838884/15/10/2020
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case	

Case No.	46 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	018305001145AM21
RA File Number	052304000230 AM21
Licence No and Date	0510415523/16/10/2020
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment.	

Case No.	47 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred

Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00048922AM21
RA File Number	322404000079 AM21
Licence No and Date	3211000042/28/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022. 1. % Papain content in export and import items. 2. COA of import item from foreign suppliers. 3. COA of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	48 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00049635AM21
RA File Number	03AA04014942 AM21
Licence No and Date	0311000490/29/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022. 1. Complete chemistry, molecular weight of export item and % yield. 2. Specification of export item No. 4 with catalogue and its end use. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	49 / NC/4/MEET/Dec/202122/13
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Case Status	Case Approved		
Party Name	STIC ON PAPERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00060418AM21		
RA File Number	09AA04003670 AM21		
Licence No and Date	0911000178/12/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to based on information provided by the firm and cue from SION A 2866 as ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
SELF ADHESIVE PAPER (160 GSM +/- 10%) Direct Thermal	4000000.0 SQUARE METER (SQM)	THERMAL PAPER	4160000.0 SQUARE METER (SQM)
		RELEASE BASE PAPER GLASSIN-Variou Colour -60 GSM +/-Glassine-various widths	4160000.0 SQUARE METER (SQM)
		ADHESIVE (55% SOLID +/- 10% WATER BASED	168,000 Kg
		SILICON	Not allowed, as no past consumption data is given and it is also not mentioned in SION.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	50 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00061990AM21
RA File Number	05AA04023685 AM21

Licence No and Date	0511000765/13/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022 i. Manufacturing process indicating stage-wise wastage of raw materials (both imported & indigenous), giving composition of export item. ii. To give moisture content in export and both import items. iii. Complete calculation for the requirement of inputs for the manufacture of export item, providing its technical literature, brochure specification, uses etc. iv. Production of all the raw materials vis-à-vis consumption of raw materials (imported & indigenous) for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	51 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	SUMITOMO CHEMICAL INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00067166AM21		
RA File Number	03AA04016989 AM21		
Licence No and Date	0311000913/21/01/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty

GLYPHOSATE 41% SL (IPA SALT)(41PCT) (41% W/W)	1260000.0 LITERS (LTR)	Glyphosate Technical 95% Min.	469980.00 Kg
		Mono Iso Propyl Amine (Purity 70%)	189000.00 Kg
		Ethoxylated Amine (Surfactant	75600.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	52 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00068184AM21
RA File Number	03AA04019973 AM21
Licence No and Date	0311001189/22/01/2021
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (NL)	

Case No.	53 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00068414AM21
RA File Number	03AA04019963 AM21
Licence No and Date	0311001174/22/01/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms under:-	

Export Item	Qty	Import Item	Qty
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 87%)	1 Kg	Dimethyl Acetyl Succinate	0.426 Kg/Kg
		Sulphanilic Acid	0.800 Kg/Kg
		Sodium Nitrite	0.315 Kg/Kg
		Caustic Soda	0.170 Kg/Kg
		Soda Ash	0.570 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	54 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	HIKAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00069631AM21
RA File Number	03AA04015708 AM21
Licence No and Date	0311000919/25/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case	

Case No.	55 / NC/4/MEET/Dec/202122/13
Case Status	Case Approved
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00098841AM21

RA File Number	03AA04025659 AM21		
Licence No and Date	0311002086/08/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms under:-			
Export Item	Qty	Import Item	Qty
MANCOZEB TECHNICAL	1 Kg	CARBON DISULPHIDE (CS2)	0.455 Kg
		: ETHYLENE DIAMINE (EDA)	0.182 Kg
		SODIUM LIGNO SULPHONATE (SLS)	0.037 Kg
		HEXAMINE	0.017 Kg
		CAUSTIC SODA LYE 48%	0.25 Kg
		Manganese Sulphate Solution	1.618 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	56 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00098860AM21
RA File Number	31AA04006744 AM21
Licence No and Date	3111000192/08/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the Personal Hearing to explain nexus between import and export items are same. Letter for PH has been issued on 27.01 2022. The Committee decided to defer the case.	

Case No.	57 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00098921AM21
RA File Number	AA04028186 AM21
Licence No and Date	0311002335/08/03/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the D/L issued to the firm date 26.10.2021. Hence, the Committee decided to defer the case. (Reminder letter issued on 19.01.2021).	

Case No.	58 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	DETPAK INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00101082AM21		
RA File Number	03AA04028432 AM21		
Licence No and Date	0311002359/11/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to 2% wastage was allowed for impot of Paper and accordingly following norms as under:-			
Export Item	Qty	Import Item	Qty
Handle for Paper Bags (Net content Use in Export 76800X1.04=80000 import KGS, per bag 2 Nos Handle	76800 Kg	Paper Rope(made up of Paper of60 GSM)	78,336 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	59 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	RATHI DYE CHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00117371AM21		
RA File Number	31AA04007883 AM21		
Licence No and Date	3111000259/31/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms under:-			
Export Item	Qty	Import Item	Qty
SOLVENT YELLOW 82 (SY 82) (RATHIPON YELLOW 5205)(-)	1 Kg	1-Phenyl 3- Methyl 5 - Pyrazolone(PMP) Total 32, 62	0.409 Kg/kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	60 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00000181AM22
RA File Number	08AA04012999 AM21
Licence No and Date	0811001172/01/04/2021
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment	

Case No.	61 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	SUMITOMO CHEMICAL INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00003023AM22		
RA File Number	03AA04031946 AM21		
Licence No and Date	0311003007/05/04/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
CHLOROPYRIPHOS(48 PCT EC)	400000.0 LITERS (LTR	Sodium Salt of TrichloroPyridinolMin.	159600.00 Kgs
		Diethyl Thiophosphoryl Chloride	124000.00 Kgs
		Solvent C IX	205600.00 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	62 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	FRUZYME BIOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00018855AM22
RA File Number	32AA04007764 AM21
Licence No and Date	3211000790/15/04/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022.	
1. % Papain content in export and import items. 2. COA of import item from foreign suppliers. 3. COA of export item.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued	

on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	63 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00039397AM22
RA File Number	05AA04013710 AM22
Licence No and Date	0511002572/12/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022 1. Copy of CIB registration for the export item showing approved composition along-with its specific gravity. 2. Complete technical details as per Annexure to Appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	64 / NC/4/MEET/Dec/202122/13
Case Status	Case Approved
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00046152AM22
RA File Number	07AA04004556 AM22
Licence No and Date	0711001133/19/05/2021
Norms Committee Decision: The committee considered the case as per agenda and decided totaking cue from SION A 1569 as ratify the norms as under:-	

Export Item	Qty	Import Item	Qty
Printed Books = Qty 13500(consists of Thinopaque thin Printing paper Uncoated - 28gsm, 72 cm - 6693 Kgs& Rainbow LX BE 9227 Semi Gloss Kid 921 Paper- 324 Kgs& Paper Latex Impregnated - 230 Kgs)	7247.0 KGS	Thinopaque thin Printing paper Uncoated-28 GSM,72 cm.	7496 Kg
		Rainbow LX BE 9227 Semi Gloss Kid 921 Paper(Relevant GSM)	340 Kg
		Paper -Latex Impregnated (Relevant GSM)	241 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	65 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	SUPERTECH FABRICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00046989AM22
RA File Number	34AA04001450 AM22
Licence No and Date	3411000607/20/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022 1. Dimension of Export item, Dust Collector Bag and Import item Glass sewing Thread, 2. Whether Import item Fabric Filter cloth is in roll form or cut to size. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued	

on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	66 / NC/4/MEET/Dec/202122/13
Case Status	Case Approved
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00126334AM22
RA File Number	03AA04029824 AM22
Licence No and Date	0311004988/29/06/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to 2% wastage was allowed and accordingly following norms as under:-

Export Item	Qty	Import Item	Qty
Subway Oven Paper (Net content use of export item is 476190.00 kg use in export Qty 476190 X 1.05= 500000.00 KG IMPORT)(Subway Oven Paper (Net content use of export item is 476190.00 kg use in export Qty 476190 X 1.05= 500000.00 KG IMPORT) Per pcs wt. 476190/0.004 = 119047500 Number)	11,90,47,500 Nos	AracellOvenable (Paper Roll) (GSM39)	4,85,714 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	67 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred

Party Name	INDORE GEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00130671AM22
RA File Number	03AA04041055 AM22
Licence No and Date	0311005094/04/07/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022 1. Details of indigenous input with quantity. 2. % Composition of export item. 3. Specification of import item No. 1 and 2 with COA. 4. End use of import item No. 4 Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	68 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	INDOGULF CROPS SCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00133199AM22		
RA File Number	05AA04051304 AM22		
Licence No and Date	0511003508/07/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Mancozeb 64 o/o + Metalaxyl 8 o/o WP	90,500 Kg	Metalaxyl technical	7312.50 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	69 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	COLORMAX		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00134899AM22		
RA File Number	32AA04007848 AM22		
Licence No and Date	3211001217/09/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Acranil Blue MF-G	1 Kg	2,3 dibromopropionyl chloride	0.413 Kg/Kg
Acranil Red MF-RA	1 Kg	2,3 dibromopropionyl chloride	0.332 Kg/Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	70 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	STIC ON PAPERS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00140709AM22		
RA File Number	09AA04007896 AM22		
Licence No and Date	0911001225/16/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-:-			
Export Item	Qty	Import Item	Qty

SELF ADHESIVE PAPER (165 GSM +/- 10%) SEMI GLOSS	2600000.0 SQUARE METER (SQM)	COATED ONE SIDE PAPER C1S 80 GSM +/- 10 PERCENT VARIOUS WIDTHS	2704000.0 Sq.MT
		: RELEASE BASE PAPER GLASSINE 60 GSM +/- 10 PERCENT VARIOUS COLOURS-VARIOUS WIDTHS	2704000.0 Sq.MT
		: ADHESIVE (55PERCENT SOLID +/- 10 PERCENT WATER BASED)	1,09,200 Kg
		SILICON	Not allowed, as no past consumption data is given and it is also not mentioned in SION.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	71 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00142042AM22
RA File Number	08AA04014998 AM22
Licence No and Date	0811002040/19/07/2021
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment.	

Case No.	72 / NC/4/MEET/Dec/202122/13
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Case Status	Case Deferred
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00147035AM22
RA File Number	03AA04052358 AM22
Licence No and Date	0311005621/26/07/2021
Norms Committee Decision:	
The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment.	

Case No.	73 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00151076AM22		
RA File Number	03AA04054099 AM22		
Licence No and Date	0311005767/30/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-:-			
Export Item	Qty	Import Item	Qty
Tartrazine	1 Kg	Aniline	0.480 Kg
		Dimethyl Acetal Succinate	0.426 Kg
		Soda Ash)	0.57 Kg
		Sodium Nitrite	0.31 5 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	74 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00151077AM22
RA File Number	03AA04054084 AM22
Licence No and Date	0311005769/30/07/2021
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment.	

Case No.	75 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00152793AM22
RA File Number	03AA04056220 AM22
Licence No and Date	0311005830/03/08/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case	

Case No.	76 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00154435AM22
RA File Number	03AA04057137 AM22
Licence No and Date	0311005914/05/08/2021
Norms Committee Decision:	

The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case

Case No.	77 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	ASSOCIATED STABPLAST & CHEMICALS		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00154746AM22		
RA File Number	13AA04012904 AM22		
Licence No and Date	1311000504/05/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-:-			
Export Item	Qty	Import Item	Qty
1(PVC STABILIZER (ASC-8113)(containing Min 57.5% Synthetic HYDROTALCITE	120000.0 KILOGRAMS (KGS)	SYNTHETIC HYDROTALCITE	69000.0 KILOGRAMS
		TITANIUM DIOXIDE	24000.0 KILOGRAMS (KGS)
		ZINC STEARATE	6000.0 KILOGRAMS (KGS
		CALCIUM CARBONATE	21000.0 KILOGRAMS (KGS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	78 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred

Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00156961AM22
RA File Number	03AA04060536 AM22
Licence No and Date	0311006032/09/08/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case	

Case No.	79 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	DETPAK INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00159356AM22		
RA File Number	03AA04063275 AM22		
Licence No and Date	0311006084/11/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to 2% wastage was allowed and accordingly following norms as under:-			
Export Item	Qty	Import Item	Qty
PAPER BAGS(Paper Bags with Handle (Net content Paper bag import 500000/105 percent = 476190.47 kgs and import handle 100000/103 percent = 97087.37 kgs)	14030322 Nos.	Unbleached Kraft Paper (80 GSM and in roll)	495238.09 Kg
		: Paper Rope (80 GSM and in roll)	99029.12 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	80 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00164681AM22
RA File Number	03AA04065260 AM22
Licence No and Date	0311006236/17/08/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case	

Case No.	81 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	BHARAT RASAYAN LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00164796AM22		
RA File Number	05AA04069533 AM22		
Licence No and Date	0511004164/17/08/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Bifenthrin Technical((Minimum Purity 97 percentage))	1 Kg	Lambda Cyhalothric Acid	0.610 Kg
		: Bifenthrin Alcohol	0.474 Kgs
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	82 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	INDOGULF CROPS SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00166446AM22
RA File Number	05AA04071135 AM22
Licence No and Date	0511004221/19/08/2021
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (DNM)	

Case No.	83 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00168903AM22
RA File Number	03AA04067436 AM22
Licence No and Date	0311006366/23/08/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case	

Case No.	84 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	METAL SALES CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00169393AM22
RA File Number	03AA04068800 AM22
Licence No and Date	0311006399/24/08/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022

1. Import and export items appear to be the same, therefore, to give composition of export item and also net import content in it.
2. To indicate Manufacturing process with stage wise wastage of raw materials (both imported and indigenous).
3. Complete calculation indicating chemical reaction, if any, giving molecular weight of reactant and the products and also yield.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	85 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00172371AM22
RA File Number	03AA04067299 AM22
Licence No and Date	0311006507/27/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case	

Case No.	86 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00172446AM22
RA File Number	05AA04071262 AM22
Licence No and	0511004376/27/08/2021

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022 1. Copy of CIB registration along-with approved composition for all the export items. 2. Specific gravity Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	87 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00172458AM22
RA File Number	05AA04072118 AM22
Licence No and Date	0511004378/27/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022 1. Copy of CIB registration along-with approved composition for all the export items. 2. Specific gravity Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	88 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00174021AM22
RA File Number	03AA04073253 AM22

Licence No and Date	0311006565/31/08/2021
Norms Committee Decision: The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case	

Case No.	89 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	VISHNU CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00176438AM22		
RA File Number	09AA04011810 AM22		
Licence No and Date	0911001494/03/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:--			
Export Item	Qty	Import Item	Qty
Sodium Bichromate (packed in jumbo bags of 1 MT each)	1000.0 MT	Chrome Ore (containing 44% Cr 203-)	1.31 MT
		Soda Ash	0.898 MT
		Wood cuts for Pallets	As per packing Policy
		Nails for Pallets	Not allowed in packing metarial
		Jumbo Bags(size of 1 MT packing of Export item)	As per packing Policy on net to net basis
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	90 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	UPL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00180845AM22		
RA File Number	03AA04080517 AM22		
Licence No and Date	0311006847/09/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Propanil Technical 97 Percent Min.(Propanil Technical 97 Percent Min.)	1 Kg	PROPIONIC ACID	0.352 Kg
		3,4 DICHLOROANILINE	0.748 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	91 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	INDOGULF CROPSCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00190854AM22
RA File Number	05AA04084825 AM22
Licence No and Date	0511004883/22/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda in presence of technical experts and decided to call for the hard copy of the application. Hard Copy letter is issued on 19.01.2021. Hence, the Committee decided to defer the case	

Case No.	92 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00195111AM22		
RA File Number	05AA04082502 AM22		
Licence No and Date	0511004963/27/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-:-			
Export Item	Qty	Import Item	Qty
Metribuzin Technical 97 o/o	1 00,000.0 Kg	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One 97 PCT	1 00,000.0 Kg
concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	93 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	HERBERT BROWN PHARMACEUTICAL & RESEARCH LABORATOR I ES		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00221359AM22		
RA File Number	03AA040112589 AM22		
Licence No and Date	0311007839/22/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
: NittoPhase HL dA-(N-Bz)(Research Chemical)l	1.0 Kg	Nitto phase HL Solid Support (Cross Linked Polystyrene Resin Base)	0.84 Kg

		O-(benzotriazole-1-yl)-N,N,N',N'-tetramethyluroniumhexafluorophosphate (HBTU)	0.16 Kg
		N-methylimidazole (NMI)/1-methylimidazole	0.45 Kg
		5-O-DMT-2-deoxyadenosine (N-Bz) Succinate TEA salt Powder	0.36 Kg (Free of COST)
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	94 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	G T Z (INDIA) PVT LTD		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00222361AM22		
RA File Number	02AA04030987 AM22		
Licence No and Date	0211001371/22/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-:-			
Export Item	Qty	Import Item	Qty
SEALANT COLORADO NR. 12(ORGANIC CHEMICAL) (80% NVM Minimum)	19400.0 Kgs	CONDITIONER SCH (Aliphatic Alcohol Ethoxylated)	14000.0 Kg
		KATALYSATOR ST 80 Alkaline Powder (Postassiumhydroxyde)	1175.00 Kgs
		PS BCN (Analytical Grade Propanesultone)	2200.00 Kgs

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	95 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	CHEMICO CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00223692AM22
RA File Number	05AA04092045 AM22
Licence No and Date	0511005596/23/10/2021
Norms Committee Decision: The committees considered the case as per agenda in the presence of technical expert and decided to defer the case for the further examination. The case has been referred for technical assessment. (SK)	

Case No.	96 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00226767AM22
RA File Number	05AA04092932 AM22
Licence No and Date	0511005696/26/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022 1. Copy of CIB registration along-with approved composition for all the export items. 2. Detailed calculation for requirement of inputs for export items no. 1, 2,3,4 and 5 separately showing net quantity and wastage applied, in line with CIB approved composition. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	97 / NC/4/MEET/Dec/202122/13		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022		
HQ File Number	HQRNORM APPLY 00249215AM22		
RA File Number	05AA04096660 AM22		
Licence No and Date	0511006071/11/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-:-			
Export Item	Qty	Import Item	Qty
CARBENDEZIM 500 g/I SC	1Litre	Carbendazim Technical 98% W/W MIN	0.505 Kg
IMIDACLOPRID 70% WG	1 Kg	Imidacloprid Technical 98% W/W MIN	0.707 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	98 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00254815AM22
RA File Number	04AA04036006 AM22
Licence No and Date	0411001817/16/11/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022	
1. Weight of export product in Kg term.	
2. Complete calculation for requirement of raw materials giving specification of item No. 11 to 28.	

3. Production of export product vis-à-vis consumption of all the raw materials for the last three years duly signed by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	99 / NC/4/MEET/Dec/202122/13
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00265125AM22
RA File Number	05AA040104515 AM22
Licence No and Date	0511006441/25/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-:-

Export Item	Qty	Import Item	Qty
PROFENOFOS TECHNICAL 95% MIN (PROFENOFOS TECHNICAL 95% MIN)	1 Kg	OO DIETHYL THIOPHOSPHORYL CHLORIDE (DETCL)	0.5317 Kg
		Ortho Chlorophenol	0.372 Kg
TEBUCONAZOLE TECHNICAL 97 % (TEBUCONAZOLE TECHNICAL 97 %)	1 Kg	2-(2-(4-Chlorophenyl)ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE	0.922 Kg
		1,2,4-TRIAZOLE	0.297 Kg
		DMSO	0.15 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	100 / NC/4/MEET/Dec/202122/13
Case Status	Case Deferred
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202122/ 13 and 14/01/2022
HQ File Number	HQRNORM APPLY 00272127AM22
RA File Number	31AA04030037 AM22
Licence No and Date	3111000747/02/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC4/MEET/Dec/201-22/13 dated 14.01.2022 1. Complete specification of import and export item. 2. Net content of import in export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 19.01.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	